

**State Vs. Sohan Sharma**  
**FIR No. 63/20**  
**Under Section : 354/376/506 IPC**  
**Police Station : Ranhola**

09.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Ld. Counsel for the applicant through video-conferencing (CISCO Webex).

Fresh bail application of applicant Sohan Sharma filed.

Let reply be called from the IO for 11.09.2020.

  
(SAMAR VISHAL)

**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**

**09.09.2020**

**Bail Application No. 1808  
FIR No. 570/2020  
Police Station : Tilak Nagar  
Under section : 354/354(D)/506/509 IPC  
State vs Jagjeet Singh**

09.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Sh. Mahesh Kumar Patel Learned counsel for the applicant / accused  
Sh. Ankit Batra learned counsel for complainant through video-conferencing (CISCO Webex).

Counsel for accused requests for adjournment. Heard. Allowed.  
Put up for consideration on the bail application on **15.09.2020**.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**

**09.09.2020**

**FIR No. 0248/2020**  
**Police Station : Anand Parbat**  
**Under section : 354/354B/354D/509/506 IPC**  
**& section 8,12 POCSO Act**  
**State vs Tarun @ Rohit**

09.09.2020

Present :Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
Sh. Anil Kumar Singh Learned counsel for the applicant /  
accused.

This is an application for grant of anticipatory bail to the applicant  
/ accused Tarun @ Rohit.

Reply to the anticipatory bail application received from the  
investigating officer.

It is submitted by learned counsel for accused/applicant that he  
does not want to press the anticipatory bail application and wants to  
withdraw the same.

In view of submission, the bail application of accused is  
dismissed as withdrawn.

Anticipatory bail application stands disposed off accordingly.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**

**09.09.2020**

**FIR No. 299/2020**  
**Police Station : Hari Nagar**  
**Under section : 307/341/34 IPC**  
**State vs Govinda @ Ganja**

09.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
Sh. Mahesh Kumar Patel Learned counsel for the applicant /  
accused.

This is an application under section 439 Cr.PC for grant of bail to  
the accused Govinda @ Ganja.

Reply to the bail application received from the investigating  
officer.

Investigating officer is not present today. Assistance of the  
investigating officer is required. Let investigating officer be summoned  
for next date.

Let Trial Court Record be also called for the next date.

Put up for consideration on the bail application on **15.09.2020**.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**09.09.2020**

**Bail Application nos. 1717, 1718, 1719, 1720, 1721, 1722 and 1723**

**State vs 1. Amit @ Satish, 2 Joginder, 3. Sheila, 4. Sumit, 5. Komal,  
6. Krishna & 7. Kuldeep**

**FIR No.642/2019**

**Police Station : Tilak Nagar**

**Under section : 498A/406 IPC**

09.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).

None for the applicant / accused.

Put up for consideration on 16.09.2020.



**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**

**09.09.2020**

**State Vs. Kalu**  
**FIR No. 384/2019**  
**Under Section : 363/376 IPC**  
**Police Station :Mundka**

09.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Arvind Kumar, Ld. Counsel for applicant through video-conferencing (CISCO Webex).

IO SI Lalita through video-conferencing (CISCO Webex).

Heard arguments on the bail application.

In view of the last dates order, IO has filed copy of statement u/s 164 Cr.P.C and proof of age of the victim according to which the date of birth of victim is 07.05.2002.

On the last date of hearing, one of the victim was present in the court and stated that she has no objection if the bail is granted to the accused.

Today, I have gone through the statement of the victim u/s 164 Cr.P.C. In this statement she has stated that she wed with the accused/applicant on her own accord as she was not happy with her sister and her husband with whom she was living.

The Ld. Counsel for the applicant has also drawn attention to a complaint made by the victim against the complainant who is her brother-in-law (sister's husband).



It is also stated in the bail application that the applicant and the victim had married each other and the copy of marriage photographs are on record.

The applicant's counsel has relied upon the judgment titled *State of NCT of Delhi Vs Umesh CrI. Rev. P 266/2014 & CrI. M.A No. 7352/2014* decided on 21.07.2015.

The victim in this case, is not the complainant. The complainant is Ram Kishore, her brother-in-law. Although the allegations against the accused/applicant are serious in nature involving the offence u/s 376 IPC & 6 POSCO Act, however the involvement of the accused in these offences is the matter of trial. The Statement given by the victim u/s 164 Cr.P.C and her submission in the court that she has no objection on the release of applicant on bail, are sufficient at this stage to consider the bail application leniently.

In these circumstance, I deem it fit to allow the bail application. ***Accordingly, applicant Kalu is admitted to regular bail subject to his furnishing of personal bond of Rs. 25,000/- with one surety of the like amount to the satisfaction of Duty Magistrate (West).***

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
04 West District, THC Delhi  
09.09.2020

**State Vs. Mohit**  
**FIR No. 384/2019**  
**Under Section : 363/376 IPC**  
**Police Station : Mundka**

09.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Nagender Singh, Ld. Counsel for applicant.

On the last date of hearing, notice was ordered to be served upon both the victims through IO/SHO to join the proceedings through Video-conferencing. IO was also directed to join the investigation.

However, today neither the victims nor the IO are present.

Let order dated 01.09.2020 be complied with afresh and notice be issued to victim through IO/SHO for joining the proceedings.

IO is also directed to appear in person on the next date.

Bail application be listed on 18.09.2020.



**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**09.09.2020**

**Bail Application no.1959  
State Vs. Moti Lal  
FIR No. 769/2020  
Under Section : 308/34 IPC  
Police Station : Khyala**

09.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).

Complainant in person.

IO ASI Naseem Singh is present.

Shri C.b Garg, Ld. Counsel for the applicant/accused.

This is an application for grant of anticipatory bail to applicant/accused Moti Lal on the ground that applicant is a senior citizen and he has no criminal antecedents. It is stated that the present FIR was got registered by the complainant due to some misunderstanding with the applicant and now complainant has compromised the matter with the accused vide settlement / compromise deed dated 14.08.2020. It is also stated that in view of said settlement/ compromise, co-accused namely Vinod has also been granted interim protection from arrest. It is prayed that, applicant/accused may also be granted anticipatory bail.

Reply filed.

Ld. Additional Public Prosecutor has vehemently opposed the bail application stating that there are allegations u/s 308/34 IPC against the applicant, which are serious.



Complainant is also present in the court, who has been duly identified by the Investigating Officer. Complainant also submitted that he has compromised the present dispute with the applicant/accused and now they will move the Hon'ble High Court for quashing the FIR. He also submitted that he has no objection if, he is granted anticipatory bail.

I have gone through the settlement/compromise deed dated 14.08.2020 annexed with the application.

In view of the fact that complainant has compromised the present dispute with the applicant/accused, I deem it fit to grant anticipatory bail to applicant/accused. Accordingly, it is directed that in case of arrest of the accused, he be admitted to anticipatory bail on his furnishing personal bond in the sum of Rs. 20,000/-with one surety of the like amount subject to conditions that applicant/accused shall appear before the Investigating Officer as and when required. Further, accused/ applicant shall not change his address during the said period without prior intimation to the court.

Application stands disposed off accordingly.

Copy of order be given Dasti and be also sent to the Investigating Officer.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**09.09.2020**

**Bail Application no.1834**  
**State Vs. Sandeep**  
**FIR No. 780/2020**  
**Under Section : 33/38/58 Delhi Excise Act**  
**Police Station : Khyala**

09.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Lokesh Khanna, Ld. Counsel for the applicant/accused.

This is an application for grant of bail to applicant / accused Sandeep on the ground that he is innocent and has been falsely implicated in the present case. Further, the recovery of liquor from the scooty of applicant, has been falsely planted upon the applicant by the police. It is also stated that applicant is the only bread earner of his family. It is also stated that applicant was having some problem in his leg and, hence there is no question of driving the scooty on the day of incident. It is prayed that applicant may be released on bail.

Reply to the bail application filed.

As per reply, the present FIR was registered against the applicant on recovery of 144 quarter of illicit liquor from scooty bearing registration no.DL9SQW6222.

Keeping in view the fact that applicant is stated to be the only bread earner of his family and trial is going to take time, I deem it fit to allow the application. **Accordingly, applicant Sandeep is admitted to regular bail sub-**



***ject to his furnishing of personal bond of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty Magistrate (West).***

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.



**(SAMAR VISHAL)**

**Addl. Sessions Judge-08  
04 West District, THC Delhi**

**09.09.2020**

**Bail Application no.1628  
State Vs. Raja @ Achu  
FIR No. 461/2019  
Under Section : 392/394/397/34 IPC  
& 25/54/59 Arms Act  
Police Station : Rajouri Garden**

09.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Lokesh Khanna, Ld. Counsel for applicant/accused.

This is an application for grant of regular bail to applicant/accused Raja @ Achu *inter alia* on the ground that he is innocent and has been falsely implicated in the present case. Further, the investigation of the case is complete and chargesheet has been filed. It is further stated that the wife of applicant has fallen from the stairs and got her leg fractured and now there is no one to take care the wife and five months old baby of the applicant. Further, mother of applicant is old and also suffering from thyroid and blood pressure. It is also stated that when earlier applicant was granted interim bail, he surrendered before the jail authorities in time. It is prayed that applicant may be released on bail.

Reply filed as per which the medical documents of wife of accused has been duly got verified from Guru Govind Singh Hospital, Raghbir Nagar from where she is getting treatment.



Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the accused/applicant are serious.

As per reply of IO, the present FIR has been registered on the statement of complainant regarding robbery of his mobile phone by 2-3 boys on the point of knife. The robbed mobile phone of complainant was recovered from the possession of co-accused. Applicant/accused Raja @ Achu was identified by the complainant during TIP.

The applicant is in judicial custody since, 22.09.2019 which means that he has served almost one year in jail. The case relates to the robbery of a Mobile phone which was recovered later on from the co-accused. As per reply of IO, wife of applicant is under treatment from Guru Govind Singh Government hospital, which fact IO has duly got verified.

Keeping in view the fact that wife of applicant is not well and has five months small child as well as his mother and considering the period of his custody, I deem it fit to grant him bail. **Accordingly, applicant Raja @ Achu is admitted to regular bail subject to his furnishing of personal bond of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty Magistrate (West).**

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.

  
(SAMAR VISHAL)

Addl. Sessions Judge-08  
04 West District, THC Delhi

09.09.2020